

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO.619/94.

M.A.385/94. Date of Order: 31-5-94.

Between:

1. P.Poornachandra Rao.
2. v.Satyandrayana.
3. v.B.Kumar.
4. K.Chandra Mohan.
5. G.Jagannadnam.
6. P.J.Jaya Ramaian.
7. K.V.Ramana Prasad.

Applicants.

and

1. The Govt.of India rep. by its Secretary, Telecommunication, New Delhi.
2. The Chief General Manager, Telecom, Doosanchar Bhavan, Andhra Circle, Hyderabad.
3. The Chief Engineer(Civil), Telecommunications Chikkadapally, Hyderabad.
4. The Superintending Engineer, (C) Telecom Civil Circle, Hyderabad, Chikkadapally, Hyd.

Respondents.

K.Venkateswar

for the Applicants: Mr.v. ~~K~~ Rao, Advocate

for the Respondents: Mr.N.R.Devraj, Sr.CS&C.

CORAM:

THE HON'BLE MR.T.CHANDRASEKHAR REDDY: MEMBER(JUD)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

M.A. 385/94 is allowed.

Admit the O.A. OA 599/94 had been filed before this Tribunal by the applicants therein who are similarly placed in all respects to the applicants herein. When the OA 599/94 came for admission on 26.5.1994, following order had been passed by the Bench consisting of Hon'ble Sri Justice V.Neeladri Rao, Vice-Chairman and Hon'ble Sri R.Rangarajan, Member(Admn):-

"Admit. The learned counsel for the applicants contends that the balance of convenience is in suspending the impugned proceedings dated 16.3.1994 and the consequential proceedings dt.19.4.94 until further orders. It is stated that if the time for exercising option is not extended pending disposal of the OA, prejudice will be caused to the applicants. It is submitted that the assurances as per the proceedings at. 12.9.86 and the clarifications dt.15-10-1986 and 12.2.1987 are not incorporated in the new pattern that is proposed, and if

their identity is not maintained even after the new pattern is implemented for them, they may lose seniority. It is a matter for consideration in the OA. If ultimately this Tribunal comes to the conclusion that no direction could be given to the respondents to incorporate the assurances and the clarifications referred to in the new pattern, when it is open to the Tribunal to give an opportunity to the applicants to exercise option as to whether they will continue in the old pattern or will come to the new pattern and hence it is not fair to hold that the balance of convenience is in suspending the impugned order dt. 16.3.1994 and the consequential proceedings dt. 19.4.1994 in regard to the last date fixed for exercising option. But it is a case for expeditious disposal. Hence, post the OA on 7.7.1994 below admissions for final hearing, for reply in the meanwhile."

This Bench also adopts the same order dt. 26.5.1994, as passed in OA 599/94 at the time of admission. List the present OA along with OA 599/94 on 7.7.1994.

Amritpal Singh
Deputy Registrar (J) CC

To

1. The Secretary, Telecommunication,
Govt. of India, New Delhi.
2. The Chief General Manager, Telecom, Morsanchar Bnavan,
Andhra Circle, Hyderabad.
3. The Chief Engineer (Civil) Telecommunications, Chikkadapally, Hyd.
4. The Superintending Engineer, (C) Telecom Civil Circle,
Hyderabad, Chikkadapally, Hyd.
5. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGS. CAT. Hyd.
7. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 31-5-1994.

ORDER/JUDGMENT.

M.A.YR.A/C.A. No.

in

O.A.No.

619/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued:

Allowed

post a/c 7/7/94 along with
OA 599/94.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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